

(B)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## JAIPUR BENCH, JAIPUR

### ORDER SHEET

APPLICATION NO.: 481/2002

Applicant (s) Radney Shyam Sharma

Respondent (s) UOI & Ors

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
11.11.02	<p>Ms Shalini Sheoran - Counsel for applicant.</p> <p>In this O.A, the applicant who was working as Group-D employee under the respondents was dismissed from service vide order dated 29.7.02 (Annx.A1). The counsel for the applicant submitted that the applicant has filed an appeal dated 9.9.02 against the said order of dismissal to which he has not received any decision. She prays that the applicant would be satisfied if the O.A is disposed of by directing the respondents to decide the appeal of the applicant by a reasoned and speaking order.</p> <p>In the circumstances, we direct the respondents to consider the appeal dated 9.9.02 filed by the applicant against the dismissal order and pass a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order. With the above direction, the O.A stands disposed of.</p> <p><i>Copy sent/seen Date 13/11/02</i></p> <p><i>M.L.Chauhan</i> (M.L.Chauhan) Member (J.)</p> <p><i>G.C.Srivastava</i> (G.C.Srivastava) Member (A).</p>